

GOVERNMENT OF INDIA
CENTRAL BOARD OF DIRECT TAXES

NEW DELHI THE 1st April, 1976

NOTIFICATION
INCOMETAX

No. 1279 F.No. 261/4/76 ^{ITJ}: In exercise of the powers conferred by sub-section (1) of Section 122 of the Income-tax Act, 1961 (43 of 1961) and of all other powers enabling it in that behalf and in partial modification No.754(F.No.261/12/74-ITJ), dated 31.10.1974 as modified by notification No.1008(F.No.261/1/75-ITJ), dated 1.8.1975 and No.1190(F.No.261/1/75-ITJ), dated 1.1.1976, the Central Board of Direct Taxes hereby direct that -

- 1) the following entry shall be added in column No.3 against Sl.No.3 of the Notification No.754(F.No. 261/12/74-IT(J) dated 31st October, 1974 :-


"vii) Hardwar Circle at Roorkee"

- 2) the following entry shall be added in column No.3 against Sl.No.8 of the Notification No.1190(F.No. 261/1/75-IT(J), dated 1.1.1976 :-

"xix) Shamli Circle at Muzaffarnagar"

Where an Income-tax Circle, Ward or District or part thereof stands transferred by this Notification from one Range to another Range, appeals arising out of assessments made in the Income-tax Circle, Ward or District or part thereof and pending immediately before the date of this Notification before the Appellate Assistant Commissioner of Income-tax Range from whom that Income-tax Circle, Ward or District or part thereof is transferred to and dealt with by the Appellate Assistant Commissioner of Income-tax of the Range to whom that said Circle, Ward or District or part thereof is transferred.

This Notification shall take effect from 1.4.1976.


(P. MISRA)
Under Secretary
Central Board of Direct Taxes.

Copy to :-